

**Sugar Development Fund (Amendment) Act, 2002**

**30 of 2002**

**[27 May 2002]**

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An Act Further to amend the Sugar Development Fund Act, 1982.  
BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:--

**1. Short Title And Commencement :-**

- (1) This Act may be called the Sugar Development Fund (Amendment) Act, 2002.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

**2. Amendment Of Act 4 Of 1982 :-**

In section 4 of the Sugar Development Fund Act, 1982, in sub-section (1),--

(i) after clause (a), the following clauses shall be inserted, namely:--

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"(aa) for making loans to any sugar factory or any unit thereof for bagasse-based co-generation power projects with a view to improving their viability;

(aaa) for making loans to any sugar factory or any unit thereof for production of anhydrous alcohol or ethanol from alcohol with a view to improving their viability;"

(ii) after clause (bb), the following clause shall be inserted, namely:--

(bbb) for defraying expenditure on internal transport and freight charges to the sugar factories on export shipments of sugar with a view to promoting its export;".